

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **SAMAARA LEATHERS PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	SAMAARA LEATHERS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	08/03/2011
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	ROC-Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY	U18104TN2011PTC079524
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	NO.103, 2nd FLOOR, GENERAL PATTERS ROAD, OFF.ANNA SALAI, CHENNAI TN 600002.
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	18/03/2020
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	19/03/2020
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	K Muruganandan , No: 10, KPN Colony 2 nd Street, Union Mill Road, Tirupur - 641 601 Tamilnadu, kanandca@gmail.com , 9842287517, Registration No:IBBI/IPA-001/IP-P01061/2017-2018/11754
9.	LAST DATE FOR SUBMISSION OF CLAIMS	17/04/2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Division Bench, Chennai has ordered the commencement of liquidation of the SAMAARA LEATHERS PRIVATE LIMITED on 13/03/2020, copy of the order is received on 18/03/2020.

The stakeholders of SAMAARA LEATHERS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 17/04/2020, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: K MURUGANANDAN

Date and Place: 20/03/2020, Chennai.

